

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 48/2021

HIMANSHU KISHAN MEHRA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 10842/2021 - EX-PARTE AD-INTERIM RELIEF
IA No. 12279/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 12277/2021 - EXEMPTION FROM FILING O.T.
IA No. 10843/2021 - EXEMPTION FROM FILING O.T.
IA No. 12274/2021 - INTERVENTION/IMPLEADMENT
IA No. 12275/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(CrI.) No. 50/2021 (X)
(FOR GRANT OF INTERIM RELIEF ON IA 11312/2021
FOR EXEMPTION FROM FILING O.T. ON IA 11313/2021
IA No. 11313/2021 - EXEMPTION FROM FILING O.T.
IA No. 11312/2021 - GRANT OF INTERIM RELIEF)

W.P.(CrI.) No. 49/2021 (X)
(FOR EX-PARTE STAY ON IA 10957/2021
FOR EXEMPTION FROM FILING O.T. ON IA 10958/2021
IA No. 10957/2021 - EX-PARTE STAY
IA No. 10958/2021 - EXEMPTION FROM FILING O.T.)

Date : 30-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Siddharth Luthra, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Saikrishna Rajagopal, Adv.
Mr. Siddharth Chopra, Adv.
Ms. Monica Datta, Adv.
Ms. Swikriti Singhania, Adv.
Mr. Nitin Sharma, Adv.
Mr. Abhishek Gurbani, Adv.
Mr. Vasu Singh, Adv.
Ms. Shristi Kumar, Adv.
Mr. Anmol Kheta, Adv.

Ms. Anshala Verma, Adv.
For M/s. Karanjawala & Co.

Mr. Adit S. Pujari, Adv.
Ms. Tusharika Mattoo, Adv.
Mrs. Pragya Baghel, AOR

Ms. Supriya Juneja, AOR

For Respondent(s) Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Annam Venkatesh, Adv.
Ms. Sairica S Raju, Adv.
Mr. Sarthak Karol, Adv.

Ms. Ruchira Goel, AOR

Mr. Sunny Choudhary, AOR
Mr. Harmeet Singh Ruprah, D.A.G.
Mr. Sarad Kumar Singhania, Adv.
Mr. Abhimanyu Singh, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave is granted to the petitioner(s) to implead the States of Karnataka and Himachal Pradesh as party respondents in W.P.(Crl.) No. 50/2021. Amendment be carried out forthwith.
2. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Standing Counsel for the newly added respondents.
3. Shri S.V. Raju, learned Additional Solicitor General of India appearing for Respondent Nos.9 & 10, in W.P.(Crl) No.48/2021, states that the First Information Reports (FIRs) registered by Respondent nos. 9 & 10 in W.P.(Crl) No.48/2021, have been

transferred to the State of Uttar Pradesh.

4. Similarly, Shri Aaditya Aniruddha Pande, learned counsel for respondent No.6 in both the petitions, states that the FIR registered at Ghatkopar, Mumbai has also been transferred to the State of Uttar Pradesh.

5. Ms. Ruchira Goel, learned counsel appearing for the State of Uttar Pradesh submits that in respect of all the FIRs registered in the State of Uttar Pradesh as well as those that have been transferred to the State of Uttar Pradesh i.e. FIR No.31/2021, P.S. Hazratganj, Lucknow, FIR No.14/2021, P.S. Rabupura, Gautam Budh Nagar and FIR No.34/2021, P.S. Katra, District Shahjahanpur, closure reports have already been filed.

6. In that view of the matter, the grievance of the petitioners insofar as the said FIRs are concerned do not survive any more.

7. Learned counsel appearing for the State of Madhya Pradesh seeks for and is granted three week's time to file its status report.

8. List after three weeks.

9. In the meantime, States of Karnataka and Himachal Pradesh shall also file their respective status report.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER